

(2025) 09 TP CK 0700
In the Tripura High Court
Case No : Bail Application No. 90 Of 2025

Sakia Begam On Behalf Of Accused Nakib Ali APPELLANT
Vs
State Of Tripura RESPONDENT

Date of Decision : 26-09-2025

Acts Referred:

Code Of Criminal Procedure, 1973 — Section 439
Bharatiya Nagarik Suraksha Sanhita, 2023 — Section 483
Indian Penal Code, 1860 — Section 364(A)

Citation : (2025) 09 TP CK 0700

Bench : Single Bench

Advocate : Biswajit Palit, J

AI Structured Summary

AI-generated summary — verify against the full judgment text before relying on it in practice.

FACTS

The bail application was filed under Section 439 of the Criminal Procedure Code by the accused, Nakib Ali, in relation to West Agartala PS case No.267 of 2011. The case involves the accused being charged under Section 364A of the Indian Penal Code. The hearing included arguments from both the defense and the prosecution.

LAW POINTS

['Whether the bail can be granted under Section 439 of the Cr.P.C.', 'The severity of the charges under Section 364A of IPC and its implications for bail.']

ACTS & ARTICLES

['Section 439 of Cr.P.C.', 'Section 364A of IPC', 'None']

JUDGMENTS REFERRED

['None']

OBITER DICTA

The court has emphasized the importance of examining the case diary to make

an informed decision regarding the bail. There is an implication of ensuring that the rights of the accused are balanced with the severity of the charges.

RATIO DECIDENDI

The court underlines that the considerations for granting bail include the nature of the allegations and the likelihood of the accused fleeing. The judiciary must exercise its discretion judiciously considering all facets of the case.

FINAL RULING

The court has ordered that the case record be called for from the concerned jurisdictional magistrate and has instructed the Additional Public Prosecutor to produce the case diary on the next scheduled hearing. The matter will be revisited on 07.10.2025.

PLAIN-LANGUAGE GIST

The dispute centers on the bail application of Nakib Ali, charged under Section 364A of the IPC. The court's decision involves preliminary proceedings to assess the matter further before a determination on bail is made.